

<u>List of rules etc in practice in Municipal Election Office.</u> <u>Municipal Corporation</u>

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r. No.	Delimitation of Wards of Municipal Corporation, order, 1995.	1-6
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3	Determination of Number of Elected Members of Municipal Corporations, Order, 2008.	8-9
4	Formula for fixing the total number of Seats in Councillors in Municipal Corporation.	10
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Municipalities Rules.

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such a countly of voter between any candidates at such accipin and that the addition of a vote would then the person presiding over the meeting shall done between them by lot to be drawn in the presence of and the candidate on whom the presence of deemed to have received an additional vote and he shall be declined to line received an additional vote and he shall be declined to line shall be declined to line shall be declined to line shall ion. Con the coffices of Senior Deputy Mayor and a Deputy Mayor and a Deputy Mayor and a Deputy Mayor and a Deputy Conducted

The cancidate obtaining the largest number of votes shall be deemed to stay the conducted selection by way of single vote shall be deemed to stay the conducted selected its Senior Deputy Mayor and the candidate obtaining the second target number of votes shall be deeped its Senior Deputy object of votes shall be deemed to have been declared education to the condition of the conduction of Moyor. provided that if two or more candidates have obtained an elected in Departy Mayor.

equal number of votes the anatement to have obtained an equal number of votes the anatement of the decided by draw of this in the anatement of the anatement of the control of the election.

(i) All ballies appears after allocation as a first and dates have obtained and the election and which the election and the election and well and the election and the election and well and the election and well and the election and the election and well and the election and the election and well and the election and the election and well and the election and the election and well and the election and the election and well are all the election and the e Thur Cyo and to cold Concrete book of the Constitution of the Cons

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PUNJAB CIOVI GAZ (EXTRA.), APRIL (CHTR 30, 1923 SAKA) APRIL 20, 2001

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GOVERNMENT OF PUNJAB

DEPARTMENT OF LOCAL GOVERNMENT

MUNICIPAL ELECTIONS OFFICE)

Notification

The 19th April, 2001

No. G.S.R 48/P.A. 42/76/S.s. 38 and 60/ Amd.(3)/2001.—In exercise of the powers conferred by Section 38 read with Section 60 of 1976), and all other powers entitling him in this behalf the Governor Punjab is pleased to make the following rules further to amend the Deputy Mayor Election Rules, 1991, namely:—

RULES

- 1. These rules may be called the Puniah Municipal Corporations Mayor, Senior Deputy Mayor and Deputy Mayor Election (First
- 2. In the Punjab Municipal Corporations Mayor, Senior Deputy Mayor and Deputy Mayor Election Rules, 1991 (hereinafter referred namely, said rules), for rule 3, the following rules shall be substituted,
 - shall be convened by the Divisional Commissioner to elect a Mayor, Senior Deputy Mayor and Deputy Mayor, and the election shall be held by show of hands.

Manner of

- (2) The person presiding over the meeting convened under tub rule (1) thall keep a brief record in writing." 6. In the said rules, rule 6 shall be omitted

RAJESH CHHABRA,

Principal Secretary to Government of Punjab, Department of Local Government.

Made upto-date by including the amendments made vide notification No.1) OSR/PA3/11/S.240 Amd.(2)/95 dated 15.9.1995.

(2) purjab Government Notification No.GSR.38/P.A.3/11/8.240 Amd. (3) /96 dated 24.5.1996, Notification No.GSR. 28 3/11/s.240/Amd. (5) /97.dated 26.9.1997.and notifical

No. GSR-43/ P.A:3/11/s. , Tel(3) Ema \0 4 it. 26/9/1997.

GOVERNMENT OF PUNJAB Dapartment of Accal Government

The : 28th september, 1972 No.GSR E2/PA/3/11/s.240 & 258/72-with reference to Punjab Government Notification No.GSR-38/P.A.3/11/8.240/72. dated the 21st April, 1972 and in exercise of the power's conferred by Section 240 and 258 of the punjab Municipal Act, 1911 and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules

E Title and Commencement.

Definitions

- 1. (1) These rules may be called the Delimitation of Wards of Municipalities Rules, 1972.
 - (2) They shall come into force at onde. In these rules, unless the context otherwise

requires :-

2.

- (a) 'Act' means the punjab Municipal Act, 1911 ;
- (d) 'associate members' mean members associated under sub-rule (2) of rule 3
- hour treat 'Board' means a Delimitation Board consti-(c) 117 tuted under rule 3
- 'Director' means the Director, Local Govern-(d) ment Department, Punjab mari
- 'Government' means the Government of the State of Pounjab in Lo cal Government and Department
- 'sub-Divisional Officer Theans the Sub-(£) Divisional officer (Civil) of the encerned sub-Division.

Cont ... / p7

Inserted/Substituted vide Punjab Government Notification No. GSR-38/PA3/11/S.240/Amd.(3)/96 dated 24/5/1996.

of Board

"(1) For the purpose of carrying out the provision of these rules, the Government shall constitute a Delimitation Board for each Municipality, consisting of the following numbers, namely :-

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- The Deputy Commissioner of the District in which (1) the Municipal Council/Nagar Fanchayat is situate--d or any other officer nominated by him in this behalf,
- (i)(a) member of the punjab Legislative assembly representing the concerned Municipality ,
- Sub-Divisional Magistrate (ii)
- (iii) The Deputy Director, Local Government of the region conserned /
- (iv) The president or Administrator of the Municipal Council or Nagar Panchayat concerned
 - (v) Executive Officer of the Municipal Council or Nagar Panchayat concerned
- One member nominated by the Government by notification.

The Board shall associate with itself for the purpose of desisting It in its day to day functioning not more than five members of a Municipality having due regard to the representation of various Political Parties and Groups in the composition of the Municipality. The names of the associate members shall be sponsored to the Director by the exectutive officer of the concerned Municipality in consultation with the concerned Deputy Commissioner. This provision shall however, not apply in the case of a dissolved Municipality."

Functions 4. It shall be the duty of the Board of the to divide the Municipality into (i)Board.

substituted vice Punjah Government Notification No.GSR/PA3/11/ 1 s. 240 Amd./(2)/95 dated 15,9.1995.

s,240 Amd./(2)/95 dated 15.9.1995.

Substituted vice punjab Government Notification No.GSR/PA3/11/S:240/Amd./(3) 96 dated 24.5.1996.

Inserted/substitued vide Government Notification No.GSR/28/PA/3/11/s.240/amd./97 dated 13.6.1997.

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... 3 ...

such numbers of wards as may be necessary having having regard to the number of eleuted members determined by the State Government for the Municipality and the number of seats reserved for members of the Scheduled Castes, Backward Classes and Women.

- (ii) to re-adjust the wards as and when the limits of the Municipality are altered or there is increase in population of the Municipality or there is abnormed variation in population/or yoting figures of some of the wards of the Municipality which requires suc re-adjustment.
 - to vote or sign any decision of the Board.
 - (2) The meetings of the Board shall be convened by the Director after giving the notice of atleast ten days of the date, time and place of the meeting to all to its members.
 - (3) The quorum necessary for the transaction of the business at a meeting of the Board shall be four.*
- the Board shall be decided by a majority of the votes of the members present and voting. The Chairman of the meeting in case of an equality of votes, shall have a second forcasting vote.
 - standing the temporary absence of a member, can associate member, or of the existance of a vacancy in the Board, at no act or proceeding of the Board shall be invalid or called in question on the ground merely of temporary at absence of a member or accociated member, or of the existance of such a vacancy.

Substituted vide Punjab Government Notification No. G 28/P.A.3/11/8.240 Amd./97 dated 13th June,1997.

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Procedure and powers of the . . 4 . . .

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The ub-Divisional Officer shall be the Chairman of the Board. In his absence, the members present shall elect one member who shall preside over the meeting of the Board as its Chairman.

*6. inciples r Delimtion of rds of nicipaty, namely:

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The following principles shall be observed by the Board in the Delimitation of Wards of a Municipality, ramely :-

- *(a) All the wards shall as far as practicable, be geographically compact amea, and in delimiting them, due regard shall be administrative units, if any, facilities of communication and public concenience :
- Each Municipality shall be divided into wards in (a) * such manner that the population of each ward, as far as practicable, is the same throughout the Municipality, with a variation upto ten percent. above or below the average population figures;
- *(c) Wards in which seats are reserved for the scheduled Castes, shall be located, as far as practicable, in those areas where the proportion of their population to the total population of the Municipality is the largest and the such seats shall be allo ted by rotation to different wards in the Muni dipality ;
- *(d) seat numbers reserved for women (including number of seats reserved for women, if any, belonging to scheduled Castes) by Government, shall be kept 医多种性性 医多种性性 医多种性 reserved for women and such sea; shall be alloted by rotation to different wards in the Municipality
 - * Substituted vide Punjab Government Notification No. GSR/FA3/11/s. 240 Amd./(2)/95 dated 15.9.1995. Substituted vide punjab Government Notification No. GSR-28/1 A3/11/S. 240/Amd./(3)97 dated 24/5/1996.

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... 5 ...

- One seat reserved for Backward Classes by Government, shall be kept reserved for Backward Classes which shall be located where their population in the Municipality is the largest and such seats shall be allotted by rotation to different wards in the Municipaland
- In every Municipality, the Delimitation Boards while drafting the Scheme for Delimitation ** (f) of wards, shall allot numbers to all wards having due regard to the principle of contiguity.
- In this rule, the expression "population" mean Explanationthe population as ascortatin locally through the staff deputed by the Director by going from door to door in the Municipality.
- 7. The Board shall, as soon as may be, after has prepared or de-limita- the scheme for the delimitation of wards of the Municipality, scheme for dewards to send the same to the State Government for consideration. be sent

to State Gevernment Publica- 8. tion of scheme for delimitation

of wards.

The State Government shall -

- (a) publish in the Official Gazette the scheme for the delimitation of wards received by it under rule 7, for eliciting objections or. suggestions from the affected persons of the
 - (b) specify a date on or after which the scheme alongwith objections or suggestions, if any, will be considered by it : ;
 - (c) consider all objections and suggestions which may have been received by it before the date so specified 7 and

contd...p/6...

^{*} Substituted Vide Punjab Government Notification No. GSR/PA3/11/S,240 Ami./(2)/95 dated 15.7.79.95

^{**} Substituted vide punjah Government Notification No. GSR-43/PA3/11/5. 240/Amd.(5)/97 dated 26/9/97.

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(d) thereafter, by order, determine the delimitation of wards of the Municipality.

entropy in the first transfer to the second of the second

publica- .9. The State Government shall issue its order made in the tion of final form of final notification under these rules to be published order of state ... in the Official Gazette upon such orders shall have the ment. force of law.

* "rovided that before the start of the action process the State Government may, for good and sufficient reasons, to be recorded in writing, review the order made in the form of final notification after inviting objections or suggestions in writing from the public through the public notice in two newspapers having circulation in the locality in respectionall or any of the wards, After considering such objections or suggestion the State Government may supersede the previous order made in the form of final notification directly or after obtaining the opinion of the Board."

Correction of printing mistakes in order made by State Government.

· rate

The State Coveriment, may, from time to time, by notification in the Official Gazette, correct any printing mistake in any of the orders made by its or error occurring there in due to an inadvertant slip or ommission.

B.B.MAHAJAN

Secretary to Government of Punjab, Local Government Department.

Ends: No.ADE-72/DA/16730-784 Dated the 23rd/26th Sept.,1972.

A copy is forwarded to :-

1. All the commissioners in the State

- 2. All the Deputy Commissioners in the State
- 3. All the Sub-Divisional Officers(C) in the State;
- 4. All the Executive Officers/Administrators/ Secretaries/presidents of the Municipal Councils in the State.
- The receipt of this notification may please be acknowledged.

RAGHBIR DASS

Sign marketing

for Secretary to Government of punjab, Local Government Department.

*Inserted vide Punjab Government Notification No.GSR-43/PA.3/11/S.240 Amd.(5)/97 dated 26.9.1997.

GOVERNMENT OF PUNJAB

DEPARTMENT OF LOCAL GOVERNMENT Notification The little November 1994

No. G.S.R. 74/P. A. 3/11/S. 240/94. - With reference to Government Punjab Department of Local Government Notification No. G.S.R. -69/ P.A. -3/11/S. 240/Amd./94 dated the 21st October 1994 and in excresse of of the powers conferred by section 240 of the Punjab. Municipal Act. 1911 (Punjab Act No. 3 of 1911) and all other powers enabling him in this beliate the Governor of Punjab is pleased to make the following willes for regulating the determination of the number of the relected members and reservation of offices of Presidents of Municipalities in the State of Runjab, mamely !--

(1) These rules may be called the Determination of the number Blydied mambers and Reservation of Offices of Presidents of Munici pullties Rules, 1994 57

Short title and conunengement.

- (2) They shall come into force at once,
- 2. In these rules, unless the context otherwise requires,...

- (a) 'Act' means the Punjab Municipal Act, 1911;
- (b) 'State Government' means the Government of the State of Punjab in the Department of Local Government and
 - (c) 'Schedule' means a Schedule appended to these rules

The Nagar Panchayat or the Municipal Council constituted under sub-section (2) of section 4 of the Act shall consist of such number of elected smembers as may be determined from time to time by itle State Government by an order in writing, on the basis of the population and the dritting specified in Schedule-1.

Determination of number of elected menbers.

4. (1) In every Municipality, out of the total number of elected inculpers determined under rule 3, the State Government shall by notification, reserve such number of seats for the Scheduled Castes as may be determined by it, subject to the conditions laid down in clause (a) of sign-section (1) of section 8 of the Act.

Reservation of

(2) The seat shall be reserved for the Backward classes as laid down in clause (b) of sub-section (1) of section? of the Act.

(3) Not less than one third of the total number of seats reserved under sub-rule (1), shall be reserved for women belonging to the

(4) Not less than one third (including the number of seats reserved for women belonging to the Scheduled Castes) of the total number of seats to be filled by direct election in every Municipality, shall be reserved to women and such seats may be allotted by rotation to different constituencies to be known as wards in the Municipality.

(5) The sents reserved for women under still-rules (2) and (3) shall the Municipality as per roster specified in Schedule II.

Reservation of offices bi

- palities in the State as laid down in section 8-A of the Act, shall be effected by rotation in alphabetical order as indicated in Schedules III IV,
- (2) In the Municipalities specified in Schedules III, V and VI offices of Presidents at serial number 1, shall be reserved for the Scheduled for women including women belonging to Scheduled Castes and offices of Presidents at serial number 3 shall be reserved for Backward classes.

 (3) In the Municipalities specified in Schedule IV. Offices of Day.
- (3) In the Municipalities specified in Schedule IV. Offices of Presidents at serial numbers 1 and 2 shall be reserved for the Scheduled for women including women belonging to the Scheduled of President at serial No. 5 shall be reserved for the Backward classes.
- (4) In the second clection the reservation of offices of Presidents referred to in sub-rule (2) shall be given in the Municipalities specified in schedule IV referred to in sub-rule (3), the Municipalities of presidents shall be given at serial humbers 6 to 10.
- and (4) shall continue for all further elections to the last serial number of the Municipalities specified in Schedules III to VI Thereafter the preceding sub-rules (2), (3) and (4) shall start afresh in the same older as provided in the preceding sub-rules.

Explanation:—The expression "second election" for the purposes of sub-rule (4) shall mean the general election held after the completion of normal duration of five years of a munici-

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SCHEDULE 1 (See rule 3)

Criteria for determining the number a elected members in violational Councils and Nagar Panchayats on the basis of population as ascertained at the last preceding census of which the relevant ligures have been published.

Number of elected many	
or creeted membe	rs
but not exceeding 10,000 but not exceeding 20,000 but not exceeding 30,000 but not exceeding 40,000 but not exceeding 50,000 but not exceeding 60,000 but not exceeding 70,000 but not exceeding 80,000 but not exceeding 90,000 but not exceeding 90,000 but not exceeding 1,25,000 but not exceeding 1,75,000 but not exceeding 1,75,000 but not exceeding 1,75,000 but not exceeding 2,00,000	11 13 15 17 19 21 23 25 27 29 31 33 35
but not exceeding 2,00,000 but not exceeding 2,50,000 but not exceeding 3,00,000 but not exceeding 3,50,000 but not exceeding 4,00,000 but not exceeding 5,00,000	35 37 39 41 43 45
	but not exceeding 10,000 but not exceeding 30,000 but not exceeding 30,000 but not exceeding 40,000 but not exceeding 50,000 but not exceeding 60,000 but not exceeding 70,000 but not exceeding 80,000 but not exceeding 90,000 but not exceeding 90,000 but not exceeding 1,25,000 but not exceeding 1,50,000 but not exceeding 1,75,000 but not exceeding 2,00,000 but not exceeding 2,50,000 but not exceeding 3,00,000 but not exceeding 3,50,000 but not exceeding 4,00,000

SCHEDULE II

[See rule 4(4)]

	Number of scats determined for the Municipally		seats rese for wome	n for women (including	Remarks
	Mini- mum	Maxi- mum	Mini- Max mum mum	for women, if any, be-	
_		1	2	3	4
	9	49	3 to 17	1, 4, 7, 10, 13, 16, 19, 22, 25, 28, 31, 34, 37, 40, 43, 46 and 49	
				2, 5, 8, 11, 14, 17, 20, 23, 26, 29, 32, 35, 38, 41, 44 and 47	Second election.
		•	3 t / 16	3, 6, 9, 12, 15, 13, 21, 24, 25, 43, 43, 43, 35, 39, 42,	Third alestion

SCHEDULE III

(See rule 5)

Reservation of office of Presidents in Municipal Councils, Class | Serial Name of Municipal Council

No.

- 1. Abohar
- 2. Barnala
- 3. Batala
- 4. Bhatinda
- 5. Faridkot
- 6. Ferozepur
- 7. Fazilka

FUNJAB GUYT CAZ. (EXTRA.), NOV. 17, 1994 (KRTK. 26, 1916 SAKA)

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	· · · · · · · · · · · · · · · · · · ·	(KRTK. 26,	18A.), NO	DY: 17, 1994	
(Serial Name of M	unicipal Council		(A)	·
	coornagur!	1			
	9. Gurdaspur 10 Hosbiarpur				
	11. Jagraon	8			
	12. Kaputhala				
	13 Khunna				
	4. Kotkapura				
	15. Malerkotla				
	16. Malou			A**	
	17. Munsu.				
	18. Moga				
	19. Muktsar				
	O. Nabha ··				
	1. Nangal				
22	. लामा				
	3. Pathankot	4 -			
24	Phagwara			4	
2.5	Rajpura				
26	o. A. S. Nagar	Moham			
27	Sungrur				
		SCHEDULE IV			
		(See rule 5)			
	Reservation of Class 11	offices or n			
eria		offices of Presid	ents in Mu	nicipal Counc	11-
ta,	Name of Municipal, C	ouncil			118,
1.	Ahmedgarb				
2.	Hanga				
1.	Uhuchomandi				
	D. L.				

Rudhlada

Sertal Name of Municipal Council No.

- 5. Dosuya
- 6. Dhariwal
- 7. Dhurt
- 8. Dina Nagar
- 9. Doraha
- 10. Garh Shanker
- 11. Gidderbaha
- 12. Gonjana
- 13. Guruharshal
- 14. Jaitii
- 15. Jalalabad
- 16. Jandiala
- 17. Kharar
- 18. Kurall
- 19. Morinda
- 20. Mukerlan
- 21. Mour
- 22. Nakodar
- 23. Nawan Shahar
- 24. Nurmahal
- 25. Pailte
- 26. Phillaur
- 27. Ralkot
- 28. Raman
- 29. Rampura Phool
- 30. Ropar
- 31. Samana

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PUNJAB GOVT GAZ. (EXTRA.), NOV. 17, 1994 (KRTK. 26, 1916 SAKA)

****	1/1	CTK. 26, 1916	SAR	A). 1	7, 19	94
S'er No.	ial A					
32.	Samrala					
33.	Sirhind					
34.	Sultanpur Lodhi				**	
35.	Supan					- 45
36.	Talwandi Bhaj					
37.	Turn Tarun					
38.	Urmur Tanda					
39.	Zira		4	n		*

SCHEDULE Y

(See rule 5)

Reservation of offices of Presidents in Municipal Councils, Class III

Serial Name of Municipal Council.

- 1. Adampur
- 2. Alwalpur
- 3, Amlon
- Anardpur Sahib 4.
- 5, Bangua
- 5. Barott
- 7. Bassi Pathana
- 8. Bhad .m
- 9. Bhawi iilgarh
- 10. Dera Alba Nanak
- 11. Dera Baisi
- 12. Dhanayla
- 13. Dharamkot
- 14. Patoligarh Churlan
- .15. Garhdiwala

FUNJAB GOVT. GAZ (EXTRA.). NOV. 17, 1994 (KRTK. 26; 1916 SAKA)

Seria No.	l Nome of Municipal Council
16.	Hariaua
17.	Kartarpur
18.	Kotfatta
19.	Lehragaga
20.	Longowal
21.	Majitha
22.	Payal
23.	Qadian
24.	Rahon
25.	Ranidas
26.	Sanaur .
27.	Sangat
28.	
29.	Shamchикаși _{Indisiani} — — — — "hi-"iii Sujanpur
	Shii Hargobindpur
31.	Гарра
	SCHEDIN

SCHEDULE VI

(See rule 5)

Reservation of offices of Freedents in

Serial No.	Name of	of offic Nagar	Panchayat	in	Night 111	(1 ay)
1.	Ajnala					
2.	Badanikalan					199
1						

Bagha Purana 3.

Balachaur 4.

5. Bariwala

6. Begowal

7. Bhikhi

Spran

8, Bhikhiwind

	447	1 1 1	
Seria No.	Name of	Nagar	Panchaya
0.	Bhogpur		
10.	Bhulath		
11.	Cheoma		
12.	Dhilwan		
13.	Dirba		
14.	Ghngga		
15.	Ghanaur		
-16.	Gordyn		
17.	Handyaya		
18.	Khapauri		
19.	Kheinkaran		
20.	Maolilwara		
21.	Mahilpur		
22.	Makhu		draws -
23.	Maloud		
24.	Mullanpu	Dakka	
25.	Munnak	LJAKIIA.	n
26.	Patran	4.24	
27.	Rayya		
28.	Sahnewal	12 153	
29.	L.		
	Shahkot		

K. R. LAKHANPAL,

Secretary to Government, Punjab, Department of Local Government,

GOVERNMENT OF PUNJAB

DEPARTMENT OF LOCAL GOVERNMENT FINE TEST

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THE STATE OF THE S

Notification,

The 6th April, 1999

all of all losses No. G. S. R. 32/P.A. 3/11/S. 240/Amd. (1)/99,-With reference to Government of Bunjab, Department of Local Government, Notification No. G. S. R. 7/P A. 3/11/S. 240/Aind./99, dated the 10th February, 1999, and in exercise of the powers conferred by section 240 of the Punjab Municipal Act, 1911 (Punjab Act 3 of 1911), and all other powers enabling thim in this behalf, the Governor of Punjab is pleased to make the following rules further to amend the Determination of the number of the Elected members and Reservation of Offices of Presidents of Municipalities Rules, 1994, namely:—

RULES

- 1. P(I). These rules may be called the Determination of the number of Elected Members and Reservation of Offices of Presidents of Munioipalities (First Amendment) Rules, 1999.
 - (2) They shall come into force at once.
- 2. Alm the Determination of the Number of Elected members and Reservation of Offices of Presidents of Municipalities Rules, 1994. (hereinalter referred to as the said rules), in tule 4,-
 - (4) inssub-rule (4), for the word "Municipalty" occurring at the end of the words "Municipality as per noster specified in Schedule II" shall be substituted; and
 - (b) for sub-rule (5), the following sub-rule shall be substituted, numely :--
 - (5) The sents reserved under sub-rules (1) and (2) shall be allotted by rotation to different constituencies, to be known as wards, fin each municipality as may be specified by the State Government from time to time, which shall be notifeed in the official Gazette well before the next general election keeping in view the provisions of sub-rule (4).

be substituted immely in ules, for "Schedule VII" the following Schedule shall

MINTSCHEDULE VI

Man (See Rule 5)

Offices of Bresidents in Nagar Panchayats

Hadani Kalan Hadahani Halachani Halachani	drial Name of	On cos of Fresidents in Nagar Panchayats.
Hadani Kang Halachan A Halachan Barlwaia Burlwaia Kalanus Khanano Khanani Kh	io.	HRAF Editorizat
Hadani Kang Halachan A Halachan Barlwaia Burlwaia Kalanus Khanano Khanani Kh	A SUPPLIED	一一年 31 40 花果熟香港
Darkwala Darkwala Darkwala Darkwala Darkwala Darkwala Darkwala Color of the Sale of	2 Badani K	lan
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N. R. ARORA,

Principal Secretary to Government of Punjab.

Department of Local Government. ross, Chd.

PUNJAB GOVT (GAZ. (EXTRA) (MAGHA, 21, 1924 SAK

GOVERNMENT OF PURIAR DELARTMENT OF LOCAL SE

MUNICIPAL ELECTIONS OFF

Notification

No. GIS.R. 5/PA. 3/II/S. 240/Amd. (2)/2003 TWILL Force for the Government of Punjab, Department of Local Government Notice of Scattering 2008. 28/P.A. 3/11/S.240/Amd/2002/rdateds the 188th September, 2002 antin exercise of the power of them.

240 of the Pinjab Manicipal Act 1911 (Penjab and all other powers enabling him in this beiral Punjab is pleased to make the following Punjab is pleased to make the full wing fuller of permittation of the Number of Elected Member to permitted of Offices of Presidents of Municipalities. Rules 1994 anamely

1. These titles may be called the Determination of the Number of Elected Members and Reservation of Offices of Presidents of Municipalities (First Amendment) Ruless 2003.

2. In the Determination of the Number of the Blee of Members and Reservation of Offices of Presidents of Manual Publishers

(i) for sign ... the sign ... shall be substituted.

(ii) the following proviso shall be added in

Provided that the principle of totalle applicable where delimitation of Wards of has been done under the provisions of clause the Delimitation of Wards of Municipalities

SARVESH KA

Secretary to Grove and Department of Local

Sitting on the kind CAD

PUNJAB GOVT GAZ. (EXTRA), APRIL 25, 2006 (VYSK. 5, 1928 SAKA)

GOVERNMENT OF PUNJAB

DEPARTMENT OF LOCAL GOVERNMENT (MUNICIPAL ELECTIONS OFFICE)

Notification

The 21st April, 2006

No. G.S.R. 17/P.A.3/11/S.240/Amd.(3)/2006.—With reference to the Government of Punjab, Department of Itocal Government, Notification No. GSR 34/ P.A.3/11/S.240/Amd./2005, dated the 2nd December, 2005, and in exercise of the powers conferred by section 240 of the Punjab Municipal Act, 1911 (Punjab Act No. 3 of 1911) and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules further to amend the Determination of the number of Elected Members and Reservation of Offices of Presidents of Municipalities Rules, 1994, namely:-

- 1. (1) These rules may be called the Determination of the number of Elected Members and Reservation of Offices of Presidents of Municipalities
- (2) They shall come into force on and with effect from the date of their publication in the Official Gazette.
- 2. In the Determination of the number of Elected Members and Reservation of Offices of Presidents of Municipalities Rules, 1994, for Schedules III, IV, V and VI, the following schedules shall be substituted, namely :-

"SCHÉDULE III

(See rule 5)

Reservation of Offices of Presidents in Class-I Municipal Councils.

	- Tattle Of Milabilettial Con-	11	Councils.	
1 2 3 4 5 6 7 8.	Name of Municipal Cour Abohar Barnala Batala Famdkot Ferozepur Fazilka Gobindgarh Gurdaspur Hoshiarpur	ncil		ey

PUNJAB GOVT GAZ. (EXTRA.), APRIL 25, 2006 . 176 (VYSK. 5, 1928 SAKA)

Serial No.	Name of Municipal Council	
10 11	Jagraon Jagraon	
12	Kapurthala	
13	Khanna	412
14	Kotkapura	
15	Malerkotla	
16	Malout	
17	Mansa	
18	Moga	
19	Muktsar	
20	Nabha	
21	Nangal	
22	Pathankot	
23	Phagwara	*
24	Rajpura	*
25	S.A.S. Nagar (Mohali)	
	Sangrur (Monali)	
	SCHEDULE IV	
	(See mile 5)	
Reservation	of Off	

Reservation of Offices of Presidents in Cla

-	Councils	 es of Presidents in Class-II N Jame of Municipal Council	N:		Serial 1
		 Ahmedgarh		4	2
		Banga:			3
	-	Bhucho Mandi			. 4
		Budhlada.			5
		Dasuya			6
		 Dhariwal:			7
		Dhuri			. 8
		Dina Nagar		(5)	9
		Doraha			10
	7	Garhshanker			11
111111111111111111111111111111111111111		Gidderbaha			

PUNJAB GOVT GAZ. (EXTRA.), APRIL 25, 2006 177 (VYSK. 5, 1928 SAKA)

Serial No.	Name of Municipal Council		
12	Goniana		
13	Guru Har Sahai		*
14	Jaitu		
15	Jalalabad		
16	Jandiala	9.5	
17	Kharar		1
18	Kurali		
19	Morinda		V. 11 1 2 4 4
20	Mukerian		
- 21	Maur		
.22	Nakodar		
23	Nawan Shahar		
24	Nurmahal		
25	Patti		
26	Patran		
27	Phillaur		_
28			
29	Raikot	*	*
30	Raman		
31	Rampura Phool		
	Ropar		
32	Samana		
33	Samrala		
34	Sirhind Fatehgarh Sahib		
35	Sultanpur Lodhi		
36	Sunam		
37	Talwandi Bhai	:	
38	Tarn Taran		1.00 1.00 1.00 1.00 1.00 1.00 1.00 1.00
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40	Zira	49	CONTRACT SAN

PUNJAB GOVT GAZ. (EXTRA.), APRIL 25, 2006 (VYSK. 5, 1928 SAKA) 178

SCHEDÜLE V

(See rule 5)

Reservation of Offices of Presidents in Class-III Municipal

			Name of Municipal Council	Serial No.
			Ädampur	1
			Alawalpur	2 3
			Amloh	3
			Anandpur Sahib	. 4
			Balachaur Sanib	
			Banur	6.
			Bareta	7
			Bassi Pathana	9
			Bhadaur	10
			Bhawanigarh	11
			Dera Baba Nanak	
			Dera Bassi	12
			Dhanaula	13 14
			Dharamkot	15 .
		34.7	Fatehgarh Churian	16
			Garhdiwala	17
			Hariana	
			Kartarpur	18
			Kot Fatta	19
			Lehragaga	20
			Longowal	21
			Majitha	22
			Payal	23
			Qadian	24
		-		25
			Rahon	26
			Ramdass	27
			Sanaur :	28
	**		Sangat	29
a	ą.	*	Sham Churasi	30
	*		Sujanpur	31
			Shri Hargobindpur	2
			Тарра	

PUNJAB GOVT GAZ. (EXTRA.), APRIL 25, 2006 (VYSK. 5, 1928 SAKA)

SCHEDULE VI

(See rule 5)

Reservation of Offices of Pracide

Serial No.	on of Offices of Presidents in N Name of Nagar Pancha	o - ameriayats ;—
1		yat
2 3	Ajnala	
3	Badani Kalan	
4	Bagha Purana	
5	Bariwala	
6 7	Begowal	
	Bhikhi	
8	Bhogpur	8
9	Bhulath	
10	Cheema	
11	Dhilwan	
12	Dirba	
. 13	Ghagga	
14	Ghanaur	
15	Goraya	
16	Handiyaya	
17	Khamano	
18	Khanauri	
19	Khem Karan	
20	Lohian	
21	Machhiwara	
22	Mahilpur	
23	Makhu	
24	Maloud	
25	Mullanpur Dakha	
26	Munak	
27	Raja Sansi	
28	Rayya	
29	Sahnewal	
30	Sardulgarh	
31	Shahkot	
31	Zirakpur,	

В. В. ВАГАЈ,

Principal Secretary to Government of Punjab, Department of Local Government.

7772 LR(P)—Govt. Press, U.T., Chd.

Punjab Municipal (President and Vice-President) Election Rules, 1994

Published vide Punjab Government Legislative Suppliment Part III dated 17-11-94

- 1. Short title and commencement. (1) These rules may be called the Punjab Myrnicipal (President and Vice-President) Election Rules, 1994.
 - (2) They shall come into force at once.
 - 2. Definitions. In these rules, unless the context otherwise require, -
 - (a) 'Act' means the Punjab Municipal Act, 1911;
 - (b) 'Election' means Election of a President and Vice-President of a Municipality;
 - (c) 'Deputy Commissioner' means Deputy Commissioner of the concerned district;
 - (d) 'Government' means the Government of the State of Punjab in the Department of Local Government; and
 - (e) 'Gazetted Officer' means a Government servant belonging to any All India Specialist or State Service or any other Government servant holding a post which may have been declared by the competent authority to be a Gazetted post.
- 3. Manner of election. [(1) The Deputy Commissioner or any other officer authorised by him in this behalf (here-in-after referred to as the Convener) shall, within a period of [fourteen] days of the publication of the notification of the election of members of a newly constituted Municipality, fix, by giving not less than forty-eight hours notice to be served at the ordinary place of residence of all the elected members, a date for convening the first meeting of the elected members of such Municipality tered to the members present and also stating that the President and Vice-President or Vice-Presidents as the case may, be shall be elected:

[Provided that all subsequent meetings to fill casual vacancies of the offices of President and Vice-President of Vice-Presidents as the case may be shall be convened by the Convener.]

(2) If due to any reason, the elected member is unable or refused to take oath of allegiance as required by sub-rule (1) within the stipulated period, then he will be allowed to take such oath of allegiance in the subsequent meeting unless he is debarred from taking the same by the Government for any reason. In case any such

Substituted for "ninety" vide Punjab Govt. Notification No. G.S.R.10/P.A.3/II/S.240/Amd.(5)/2003, dated 28.2.2003.

^{2.} Added vide Punjab Govt. Notification No. G.S.R.10/P.A.3/II/S.240/Amd.(5)/2003, dated 28.2.2003.

- ²[4. Voting by show of hands. (1) The voting for the offices of President, Senior Vice-President any Vice- President, as the case may be, shall be by show of hands.
- (2) The person presiding over the meeting convened under rule 3, shall keep a brief record in writing.]

✓ COMMENTARY

"No confidence motion". - Passing of "No confidence motion" is almost akin to electing an office-bearer - Such resolution cannot be passed by mere raise of hands - Voting shall be by secret ballot - It is specifically provided in the election rules that the voting shall be by ballot and utmost secrecy shall be ensured -Resolution passed by raise of hand despite strong objections - Resolution

Manner of voting by ballot. - Identity of voter - Rule requiring election by ballot by writing 'yes' and 'no' on the ballot paper specially used for such voting - Original proceedings of election in Punjabi script mentioned that the voters were allowed to writ in Punjabi 'haan' or 'naah' having same meaning when translated in English - Votes containing 'haan' or 'naah' in place of 'yes' dr 'no' are to be treated valid and cannot be rejected - However, the votes containing both 'yes' and 'no'or 'haan' and 'naah' would certainly disclose the identity of a voter and indicates that such additional mark including 'tick mark' not permissible under the rule or instructions, must be on the instructions of the candidate to ensure identity of the voter and to ensure that he casted his vote in favour of that particular candidate - Both, the rules and the Act require secrecy of votes - All such votes containing marks or remarks not permitted by rule have to be rejected and the candidate spcuring more valid votes as per the rules have to be declared elected - Where the rule prescribe a specific manner of voting in its plain reading and meaning, no other interpretation can be given to the same to include or exclude something in it.

A reading of rule 4(1) of the 1994 Rules makes unambiguously clear that the voter has to write 'yes' or 'no' and he is not supposed to write 'yes' and 'no'. It would not in any manner be in accordance with the requirement of the rule. The voter has to write either 'yes' or 'no' and is not required to write both which would not be secret voting in accordance with the rule. The rule requires the voting by ballot and the manner in which the ballot is to be marked. In B.S. Minhas v. Indian Statistical Institute, AIR 1984 SC 363, it has been held that "if an act is required to be done in the manner prescribed, that can only be in accordance with the procedure prescribed otherwise it will not

Applying the principle laid down by the Supreme Court, no other meaning than the one expressed in the rule itself can be given in respect of the manner of voting in the election to the office of President of the Municipal Council.

Manner of Voting - Secret or open ballot. It was observed by the Supreme court of India that the Rules are clear, unambiguous and do not leave any room for doubt. Inasmuch as there was a contest, the convener ought to have proceeded for voting through ballot papers observing utmost secrecy. There could not have been an open voting which, though demanded, should have been firmly ruled out. Sub-rule (2) of Rule 4 reposes confidence in the convener, i.e. the person presiding over the meeting to assist any member who is illiterate or otherwise incapable to cast his vote. by writing 'Yes' or 'No' on the ballot paper on behalf of such member. It is unfortunate that the members wanted the voting to be conducted in a manner inconsistent with the Rules. The convener should have over-ruled any such demand and should have proceeded to hold the election in the manner contemplated by the Rules. The convener was also not justified in adjourning the

Substituted vide Punjab Govt. Notification No. G.S.R. 52/P.A. 3/11/S.240/Amd.(3)/99 dated July 8, 1999.

Substituted vide Punjab Govt. Notification No. G.S.R. 71/P.A. 3/11/S.240/Amd.(4)/2001 dated 17th

Rajinder Pal Kaur v. State of Punjab, 2002(1) RCR(Civil) 91(P&H). 4. Sudesh Kumar Aggarwal v. State of Punjab, 2001(3) RRR (Civil) 454(P&H)(DB).

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keeting on the ground of "seeking guidance from the higher officers and the Government". There avas hardly any occasion for such seeking guidance and adjourning the meeting.

The Supreme Court also rejected the contenion that the High Court was justified in directing the meeting to proceed from the point wherefrom it was adjourned and directing the 8 members who had staged a walk over to be excluded from the meetings as by their conduct they had shown that they were not participating in the meeting. It was observed further that where the two candidates were duty nominated candidates and the stage for voting was set. Even if a few members including one of the candidates had left the place of meeting, nothing prevented them from coming back and one of the candidates had left the place of meeting, nothing prevented them from coming back and joining in the voting. If only the convener had commenced the voting and the members, who had earlier staged a walk-over, had returned and expressed their desire to join in voting, they could not have been prevented from doing so. The High Court was justified in directing the meeting to be resulted walked out from being evaluded from participation at such reconvened meeting. had walked out, from being excluded from participation at such reconvened meeting.

- 5. Conduct of election. (1) When the office of the President or the Vice- President is to be filled, -
 - (a) if only one candidate for the office is proposed, he shall be declared to
 - (b) if there is more than one candidate, the candidate who obtains the largest number of votes shall be declared to have been elected; and
 - (c) if two or more candidates obtain an equal number of votes, the person presiding over the meeting shall at once decide between the candidates by drawing a lot in the presence of the members attending the meeting.
- (2) When there are two offices of Vice-President of a Municipality and both such offices are to be filled, -
 - (a) voting shall take place at the same election for both the offices of the Vice-Presidents of a Municipality and each member of the Municipality shall
 - (b) the two candidates who obtain the largest number of votes shall be
 - Provided that if owing to the fact that two or more candidates have obtained an equal number of votes, it is impossible to decide which of the two candidates have obtained the largest number of votes, the matter shall be decided by a lot in the manner specified in clause (c) of sub-rule (1); and
 - (c) the candidate obtaining the largest number of votes shall be deemed to have been declared by the Municipality to be the Senior Vice- President and the candidate obtaining the second largest number of votes shall be deemed to be the junior Vice-president, provided that if both the candidates elected have obtained an equal number of votes, the matter shall be decided by a lot in the manner specified in clause (c) of sub-rule (1).

NOTES

Voting by show of hands - Declaration of result - Change of recorded vote - Not permissible. According to Blackwell's Law of Meetings - 9th Edition, page 60. In common law voting at all meetings is by a show of hands. Voting by show of hands means counting the persons present who are entitled to vote and who choose to vote by holding up (raising) their hands. Any person having legal right to be present at the meeting may, at the conclusion of the voting, demand a poll and

^{1.} Gurdeep Singh v. State of Punjab, 2000(2) RCR(Civil) 715(SC).

Anairperson is the proper person to grant or refuse a poll which is in the nature of an appeal by one of the parties dissatisfied with the decision of the Chairperson upon the show of hands. In modern parliamentary usage a motion is carried by acclamation or by show of hands. The Chairman or the Presiding Officer asks those present to indicate their votes or choice by holding up their hands. Once the Presiding Officer records the votes and, after counting the votes, declares the result, it is conclusive and it can be challenged only by a demand for poll. If the demand is not made, the Edition, pages 60-62). Once a motion has been voted upon it becomes a resolution of the meeting. The result of a vote once announced is final (see: The Rules of Debate in The Parliament of France expressed by the High Court that it was not permissible for the Presiding Officer to change the vote (President and Vice-President) Election Rules, 1994.

[6. Filling of casual vacancies. - When there are two offices of Vice- President of a Municipality and one such office falls vacant, the Vice- President remaining in pired term and an election of the vacant office of the Junior Vice-President shall be held in the manner prescribed in rules 4 and 5.

Rule 6 omitted and rule 7 re-numbered as rule 6 by Punjab Govt. Notification No. G.S.R. 71/P.A. 3/11/S.240/Amd.(4)/2001 dated 17th May, 2001.

PLINJAE GOVT GAZ. (EXTRA.), APRIL 10, 2008 (CHAITRA 21, 1930 SAKA)

SOVERNMENT OF PUNJAB

DEPARTMENT OF LOCAL GOVERNMENT
(MUNICIPAL ELECTION OFFICE)

Notification

The 9th April, 2008

No. G.S.R. 28/P.A.3/1911/S.240 Amd.(4)/2008.—With reference to the Government of Punjab Department of Local Government, Notification No. G.S.R. 15/P.A.3/1911/S-240/Amd:/2008, dated the 22nd February, 2008 and in exercise of the powers conferred by section 240 of the Punjab Municipal Act, 1911 (Punjab Act. No. 3 of 1911), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules further to amend the Determination of the number of Elected Members and Reservation of Offices: of Presidents of Municipalities Rules, 1994, namely:—

RULES

- 1. These r iles may be called the Determination of the number of Elected Members and Resi reation of Offices of Presidents of Municipalities (First Amendment) Rules 2008.
- 2. In the Determination of the number of Elected Members and Reservation of Offices of Presidents of Municipalities Rules, 1994 (hereinafter referred to as the sa detales), in rule 4, for sub-rules (4) and (5), the following sub-rules shall be substituted, namely:—
 - "(4) Not 1:ss than one third (including the number of sears reserved for vomen be onging to the Scheduled Castes) of the total number, of stats, to be filled by direct election in every Municipality, shall be n served for women and such seats may be allotted by rotation to different constituencies to be known as wards in the Municipality as specified in Schedule II:

Provided that every third ward of the total number of seats allowed to a Municipality, shall be allotted to the women:

Provide I further that while allotting every third ward of the total number of seats to women, the wards reserved for Scheduled Castes and Backward Classes, as provided in sub-rule (1) and (2) shall not be counted. 60

(5) The seats reserved for women belonging to Scheduled Castes as provided in sub-rule (3), shall be allotted by rotation from amongst the seats reserved for Scheduled Castes under sub-rule (1) keeping in vie v the provisions of sub-rule (4):

Provided that the principle of rotation, shall not be applicable where Delimitation of Wards of a Municipality has been done under the provisions of clause (ii) of rule 4 of the Delimitation of Wards of Municipality Rules, 1972."

3. In the said rules, for Schedule-II, the following shall be substituted, namely:--

"SCHEDULE II

[See rule 4(4)]

determin	r of stats ned for the cipality		reserv		Seat number, reserved for women (including number of seats, reserved for women if any, belonging to the Scheduled Caste	g
Minimum	Maximum	Minira	עחו א	laximum		5),
	1		2	ALC:	3	4
9	49	3	10	17	To be notified by the State Government be every general election	fore election
•		3	to	16	Ditto	Second election
		3	10	16	Dino	Third election."

D. S. BAINS,

Principal Secretary to Government of Punjah,
Department of Local Government.

Determination of the number of Elected members and Reservation of Offices of Presidents of Municipalities Rules, 1994

Published vide Punjab Govt: Legislative Suppliment Part III dated 17-11-94

- 1. Short title and Commencement. (1) These rules may be called the Determination of the number of Elected members and Reservation of Offices of Presidents of Municipalities Rules, 1994.
 - (2) They shall come into force at once.
 - 2. Definitions. In these rules, unless the context otherwise requires, -
 - (a) 'Act' means the Punjab Municipal Act, 1911;
 - (b) 'State Government' means the Government of the State of Punjab in the Department of Local Government; and
 - (c) 'Schedule' means the Schedule appended to these rules.
 - 3. Determination of number of elected members. The Nagar Panchayat or the Municipal Council constituted under sub-section (2) of section 4 of the Act shall conthe State Government by an order in writing on the basis of the population and the criteria specified in Schedule-I.
 - 4. Reservation of seats. (1) In every Municipality, out of the total number of elected members determined under rule 3, the State Government shall by notification, reserve such number of seats for the Scheduled Castes as may be determined by the Act.
 - (2) One seat shall be reserved for the Backward classes as laid down in clause (b) sub-section (1) of section 8 of the Act.
 - (3) Not less than one third of the total number of seats reserved under sub-rule (1), shall be reserved for women belonging to the Scheduled Castes.
 - ¹[(4) Not less than one third (including the number of seats reserved for women belonging to the Scheduled Castes) of the total number of seats, to be filled by direct election in every Municipality, shall be resreved for women and such seats may be allotted by rotation to different constituencies to be known as wards in the Municipality as specified in Schedule II:

Provided that every third ward of the total number of seats allotted to a Municipality, shall be allotted to the women:

Provided further that while allotting every third ward of the total number of

^{1.} Substituted by Punjab Notification No. G.S.R. 28/P.A.3/1911/Section.240/Amd.(4)/2008. Dated 9.4.2008.

mation of number of Elected members & Reservation Rules 1994, Rule 5

seats to women, the wards reserved for Scheduled Castes and Backward Classes, as provided in sub-rule (1) and (2) shall not be counted.

The seats reserved for women belonging to Scheduled Castes as provided in f-rule (3), shall be alloted by rotation from amongst the seats reserved for scheduled Castes under sub-rule (1) keeping in view the provisions of sub-rule (4):

Provided that the principle of rotation, shall not be applicable where Delimitation of Wards of a Municipality has been done under the provisions of clause (ii) or rule 4 of the Delimitation of Wards of Municipality Rules, 1972.]

- 5. Reservation of offices of Presidents. (1) The reservation in the offices of the Presidents of the Municipalities in the State as laid down in section 8-A of the Act, shall be effected by rotation in alphabetical order as indicated in Schedules III, IV, V and VI.
- (2) In the Municipalities specified in [Schedule] offices of Presidents at serial Number 1, shall be reserved for the Scheduled Castes. Offices of the Presidents at serial Number 2 shall be reserved for women including women belonging to Scheduled Castes and offices of Presidents at serial number 3 shall be reserved for Backward classes.
- (3) In the Municipalities specified in [Schedules IV, V and VI]², Offices of Presidents at serial numbers 1 and 2, shall be reserved for the Scheduled Castes. Offices of Presidents at serial numbers 3 and 4, shall be reserved for women including women belonging to the Scheduled Castes and Offices of President at serial No. 5 shall be reserved for the Backward classes.
- (4) In the second election the reservation of Offices of Presidents referred to in subrule (2), shall be given in the Municipalities specified in Schedule III at serial numbers 4 to 6. In the Municipalities specified in Schedule IV, referred to in sub-rule (3), the reservation of Offices of Presidents shall be given at serial numbers 6 to 10. In the Municipalities specified in Schedules V and VI referred to in sub-rule (3), the reservation of Offices of Presidents at serial number 4 and 5 shall be reserved for the Scheduled Castes. The Offices of Presidents at serial number 6 and 7 shall be reserved for women including the women belonging to the Scheduled Castes and the Office of President at serial number 8 shall be reserved for the Backward Classes.
- (5) The process of giving reservation specified in sub-rules (2), (3) and (4) shall continue for all further elections to the last serial number of the Municipalities specified in Schedules III to VI. Thereafter, the rotation of reservation of offices of Presidents specified in sub-rules (2), (3) and (4) shall start afresh in the same order as provided in the preceding sub-rules.

Explanation: The expression "second election" for the purpose of sub-rule(4) shall mean the general election held after the completion of normal duration of five years of a municipality.

1. 海北州

Substituted vide Punjab Govt. Notification No. G.S.R. 32/P.A. 3/11/S. 240/Amd. (1)/99 dated 6th April, 1999.

^{2.} Substituted vide Punjab Govt Notification No. G.S.R. 32/P.A. 3/11/S: 240/Amd. (1)/99 dated 6th April, 1999.

Substituted vide Punjab Govt. Notification No. G.S.R. 32/P.A. 3/11/S. 240/Amd. (1)/99 dated 6th April, 1999.

of number of Elected members & Keservanion Autes 1774,

SCHEDULE I (See rule 3)

Fiteria for determining the number of elected members in Municipal Councils and hagar Panchayats on the basis of population as ascertained at the last preceding census of which the relevant figures have been published.

Population	Number of elected members		
Not exceeding 5,000		9	
Exceeding 5,000	but not exceeding 10,000	11	1 25
Exceeding 10,000	but not exceeding 20,000	13	
Exceeding 20,000	but not exceeding 30,000	15	
Exceeding 30,000	but not exceeding 40,000	17	
Exceeding 40,000	but not exceeding 50,000	19	
Exceeding 50,000	but not exceeding 60,000	21	
Exceeding 60,000	but not exceeding 70,000	23	
Exceeding 70,000	but not exceeding 80,000	25	
Exceeding 80,000	but not exceeding 90,000	27	
Exceeding 90,000	but not exceeding 1,00,000	29	
Exceeding 1,00,000	but not exceeding 1,25,000	31	
Exceeding 1,25,000	but not exceeding 1,50,000	33	
Exceeding 1,50,000	but not exceeding 1,75,000	35	
Exceeding 1,75,000	but not exceeding 2,00,000	37 .	
Exceeding 2,00,000	but not exceeding 2,50,000		
Exceeding 2,50,000	but not exceeding 3,00,000	39	
Exceeding 3,00,000	but not exceeding 3,50,000	41	
Exceeding 3,50,000		43	
Exceeding 4,00,000	but not exceeding 4,00,000	45	
Exceeding 5,00,000	but not exceeding 5,00,000	47	
+0.1		*49	

^{*}Substituted vide Punjab Govt. Notification No. G.S.R. 32/P.A. 3/11/S. 240/Amd. (1)/99 (lated 6th April, 1999).

[Extract from the Punjab Govt. Gaz. (Extra), dated the 13th August, 2014]

GOVERNMENT OF PUNJAB

DEPARTMENT OF LOCAL GOVERNMENT (MUNICIPAL ELECTIONS OFFICE)

NOTIFICATION

The 13th August, 2014 No.5/16/2014/MEO/DA/4074 .- In exercise of the powers conferred by Section 8 of Punjab Municipal Corporation Act, 1976 (Punjab Act No.42 of 1976) and all other powers enabling him in this behalf, the Governor of Punjab is pleased further to amend the Delimitation of Wards of Municipal Corporation Order,

- This Order may be called the Delimitation of Wards of Municipal Corporation (First Amendment) Order, 2014.
- In the Delimitation of Wards of Municipal Corporation Order, 1995, in sub-rule (1)(viii) of Rule 3, for the words "one member", the words "two members" shall be substituted.

Chandigarh The 12th August, 2014

ASHOK KUMAR GUPTA Secretary to Government of Punjab Department of Local Government.

0566/08-2014/Pb. Govt. Press, S.A.S. Nagar

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[Extract from the Punjab Govt. Gaz. (Extra), dated the 13th August, 2014]

GOVERNMENT OF PUNJAB

DEPARTMENT OF LOCAL GOVERNMENT (MUNICIPAL ELECTIONS OFFICE)

NOTIFICATION

The 13th August, 2014

No.5/16/2014/MEO/DA/4076.- In exercise of the powers conferred by Section 240 pf the Punjab Municipal Act, 1911 (Punjab Act No.3 of 1911) and all other powers enabling him in this behalf, the Governor of Punjab is pleased make the following rules further to amend the Delimitation of Wards of Municipalities

RULES

- These rules may be called the Delimitation of Wards of Municipalities Rules (First Amendment) Rules, 2014. 2.
- In the Delimitation of Wards of Municipalities Rules, 1972, in sub-rule (1)(vi) of Rule 3, for the words 'one member", the words "two members" shall be substituted.

Chandigarh The 12th August, 2014

ASHOK KUMAR GUPTA Secretary to Government of Punjab Department of Local Government.

0566/08-2014/Pb. Govt. Press, S.A.S. Nagar

LATOF FUNDAB DEPARTMENT OF LOCAL GOVERNMENT (MUNICIPAL ELECTIONS OFFICE)

NOTIFICATION

The 5th March, 2015

No. G.S.R. 32A/P.A. 8/11/S. 240/Amd. (1) 2015.-With reference to the Government of Punjab, Department of Local Government, Notification No. G.S.R. 32/P.A. 8/11/3. 240/Amd. (1) 2015, dated the 26th Tenguary, 2015, and in exercise of the powers conferred by section 240 of the Punjab Municipal Act, 1911 munich Act No.3 of 1911) and all other powers enabling him in this behalf, the Governor of Punjab is pleased Thicke the following rules further to amend the Determination of the number of Elected Members and were vation of Offices of Presidents of Municipalities Rules, 1994, namely :-

RULES

- These rules may be called the Determination of number of Elected Members and Reservation of Offices of Presidents of Municipalities (first Amendment) Rules, 2015.
- (2) They shall come into force on and with effect from the date of their publication in the Official
- in the Determination of the number of Elected Members and Reservation of Offices of Presidents of the Municipalities Rules, 1994, for Schedules III, IV, V and VI, the following Schedules shall be substituted,

SCHEDULE III

(See rule 5)

Reservation of Offices of Presidents in Class-I Municipal Councils

	· ····································	Sr. Name of Municipals	
`. `		Sr. Name of Municipality No.	Sr. Name of Municipality
	Abchar	9 Gurdaspur	No.
-	Barnale	Omaspur	17 Mansa
	Barata	54511011	18 Muktsar
	Dem Bass:	11 Kapurthala	19 Nabha
	Fandkot	12 Khanna	20 Nangal
	Fazilka	13 Kharar	21 Rajpura
		14 Kotkapura	22 Sangrur
-	Ferozepur	15 Malerkotla	Dangrui
	Gooindgarh	15 Malout	- Juniary
			24 Zirakpur

SCHEDULE IV (See rule 5)

Reservation of Offices of Presidents in Class II Municipal Councils

Name of Municipality	Sr. Name of Municipality	interpal Councils
Ahmedgarh	No.	Sr. Name of Municipality
Bagha Purana	17 Jaitu	No.
Banga -	18 Jalalahad	33 Raikot
Bhogpur	19 Jandiala Guru	-34 Raman
Bhucho Mandi	20 Kartarpur	35 Rampura Phul
Budhlada	21 Kurali	36 Roop Nagar
Dastiya	.22 Lehragaga	37 Sahnewal
Dharamko:	23. Maur	38 Samana :
Dhariwal	24 Morinda	39 Samrala II
Dhari	25 Mukerian	40 Sirhind Fatehgarh Sahit
Dinanagar	26 Mullanpur Dakha	41 Sujanpur
Doraha	27 Nakodar	42 Sultanpur Lodhi
Garh Shankar	28 Nawan Shahar	43 Talwandi Bhai
Gicderbaha	29 Nurmahal	44 Tarn Taran
Goniana	30 Patran	45 Urmur Tanda
	31 Patti	46 Zira
Otru Har Sahai	32 Phillaur	

SCHEDULE V

(See Fule 5)

Name of Municipality	Sr.	(See rule 5) les of Presidents in Class III I Name of Municipality	·lunicipal	Councils
	No	. With terpality	Sr.	Name of Municipali
Adampur	11	Dera Baba Nanat	No.	·
Alawaipur	12	Dera Baba Nanak Dhanaula	21	Qadian i
Amloh	13		22	Rahon
Anandpur Sahib	14	Fatehgarh Churian Garhdiwala	23	Ramdass
Balachaur	15	Hariana Hariana	24	Sanaur
Banur	16	Kotfatta	25	Sangat
Bareta	17	Longowal	26	Sham Churasi
Bossi Pathana Boadau:	18	Machhiwara	27	Sri Hargobindpyr
Bhawanigarh	19	Majitha .	28	Tapa P
anigarn	20	Payal		